

(c) if so, how Government propose to tackle the likely shortage in Petroleum output due to slashing of financial allocation ?

**THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) :** (a) The approved outlay for the Seventh Plan for ONGC is Rs. 8752.67 crores and for OIL is Rs. 950 crores.

(b) and (c). The production targets of crude oil and natural gas for the Seventh Plan have not been reduced on account of the reduction in outlays.

#### **Re-drafting of Industrial Policy Resolution**

1311. **SHRI CHINTA MOHAN :** Will the Minister of INDUSTRY be pleased to state :

(a) whether President of the Federation of Indian Chambers of Commerce and Industry has made a call for re-drafting of the Industrial Policy Resolution in order to help the private industry in respect of competition with public sector, relaxation of MRTP limits and allowing private sector to enter earlier prohibited areas; and

(b) if so, Government's position in the matter ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :** (a) It is understood that some such suggestions were made by the President of Federation of Indian Chambers of Commerce and Industry at a recent Press Conference.

(b) While Industrial Policy Resolution, 1956 provides the basic framework of the Government's industrial policy, the Government are examining, what particular items could be developed in the private sector, without diluting, in any way, the commanding heights of the public sector. Liberalisation and streamlining of Industrial Licensing Policy and Procedure is a continuous exercise and the suggestions made by the various agencies including those of FICCI are taken into account while considering further liberalisation in this regard.

#### **Inquiry into striking of names of Bengali voters from electoral rolls in Assam**

1312. **DR. SUDHIR ROY :** Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the names of Bengali voters in Assam were being systematically struck off the electoral rolls in the recent enrolment of voters in the State;

(b) whether Election Commission had inquired into the preparation of voters' list after the Assam accord was reached; and

(c) if so, the findings of the Election Commission in this regard ?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) :** (a) to (c). The Election Commission had received representations from Bengali Associations in Assam alleging large scale deletion of names of Bengalis from electoral rolls. It is the assessment of the Commission that the rolls were prepared in accordance with the undertaking given to the Supreme Court and having regard to the statutory requirements governing preparation of electoral rolls and that no attempt was made to exclude any class or group of persons systematically. Keeping in view the spirit of the settlement reached between the Government and leaders of Assam movement, the Commission took additional steps. It extended the period for filling claims by eligible persons and objections against ineligible persons by 30 days upto 27-9-1985 in respect of all the 126 constituencies. It appointed Central Observers to observe and supervise the preparation of rolls. In particular, these Observers were required to watch the manner of disposal of claims and objections to ensure that they were disposed off in accordance with the law and the Commission's instructions. The rolls for all the constituencies were finally published on the 7th November, 1985.

#### **Maternity leave to Women Employees in P and T Department**

1313. **SHRI SURESH KURUP :**  
**SHRIMATI BIBHA GHOSH**  
**GOSWAMI :**

Will the Minister of COMMUNICATIONS be pleased to state :